## Central Administrative Tribunal Lucknow Bench Lucknow

Contempt Petition No. 18 of 2011 In T. A. No. 2/2000

This, the 28th day of October, 2013.

# HON'BLE SHRI SUDHIR KUMAR, MEMBER (A) HON'BLE SHRI NAVNEET KUMAR MEMBER (J)

Hari Shankar Srivastava, aged about 81 years, son of Late Lalji Srivastava, resident of 12/620, Indira Nagar, Lucknow.

**Applicant** 

By Advocate: None.

#### Versus

Om Prabhakaran, Joint Commissioner (Administration), Kendriya Vidyalaya Sangathan, S. K. Marg 18 Institutional Area, New Delhi

Respondents

By Advocate Sri Surendran P.

## Order (Dictated in Open Court)

## By Hon'ble Sri Sudhir Kumar, Member (A)

Learned counsel for the respondents has since filed a supplementary reply, annexing therewith, the office order dated 17.12.12 passed by the respondents and its corrigendum dated 22.10.2013. From a bare perusal of the office orders, it is clear that the contempt petitioner was not previously working in a Government or a Government Aided High School, and that, therefore, the nearly 10 years' period of his service from 20.10.54 to 4.7.64 is not eligible for being counted for the purpose of pensionary benefits, and can not be thus counted, because pro rata pension contribution would not be available from any authority to the pension paying authority in respect of the relevant period. It is, therefore, clear that there is no willful disobedience and non-compliance of the orders of this Tribunal, and that the contempt petition does not lie. The Contempt Petition is, therefore, dismissed, and notices issued are discharged.

(Navneet Kumar)
Member (J)

(Sudhir Kumar) Member (A)